

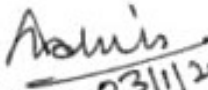
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HIGH COURT OF JUDICATURE AT ALLAHABAD
FUNCTIONING OF COURT AT LUCKNOW DURING COVID-19

SUPPLEMENTARY MODALITIES & ARRANGEMENTS
WITH EFFECT FROM JANUARY 04, 2022

Looking to the difficulties being faced, the High Court is moving on Hybrid Mode for which certain Modalities have been formulated.

The Arrangements earlier made, regarding functioning of the Court at Lucknow, are modified as follows:

1. The hearing of cases will be conducted on Hybrid Mode.
2. Only Fresh Cases will be listed for hearing in Courts, that too, in limited number. Subject to order of Hon'ble the Chief Justice, old and infructuous matters may be listed with advance notice in Cause List, if possible.
3. Bail applications/appeals of the accused in custody and the Habeas Corpus petitions will be listed as usual.
4. List of Fresh Cases will remain available on the Website of the High Court, to be taken up on day-to-day basis as per their seriatum. However, on a request/mention being made showing urgency on designated E-mail ID, status of case from Fresh Filed Case and/or Unlisted Case can be changed, subject to order of the Court concerned.
5. All the Cases in which date is fixed shall be listed on that particular date.
6. Limited number of Advocates shall be allowed entry in the Court Rooms and remaining Advocates, whose Cases are listed, shall wait for their turn outside the Court Rooms. However, they shall follow Covid protocols. However, the learned counsels are advised to join through virtual mode to reduce rush in Courts.
7. Entry of Advocates whose cases are listed, will be allowed entry in Court Rooms through E-pass. Only those Advocates shall be allowed entry in the Court Rooms whose Cases are fixed on that particular date.
8. Wearing of Gown is exempted till further orders.


ASHISH GARG
REGISTRAR GENERAL
03.01.2022

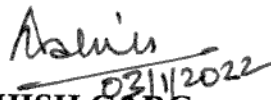
HIGH COURT OF JUDICATURE AT ALLAHABAD
FUNCTIONING OF HIGH COURT AT ALLAHABAD DURING
COVID-19

SUPPLEMENTARY MODALITIES & ARRANGEMENTS
WITH EFFECT FROM JANUARY 04, 2022

Looking to the difficulties being faced, the High Court is moving on Hybrid Mode for which certain Modalities have been formulated.

The Arrangements earlier made, regarding functioning of the High Court of Judicature at Allahabad, are modified as follows:

1. The hearing of cases will be conducted on Hybrid Mode.
2. Only Fresh Cases will be listed for hearing in Courts, that too, in limited number. Subject to order of Hon'ble the Chief Justice, old and infructuous matters may be listed with advance notice in Cause List, if possible.
3. Bail applications/appeals of the accused in custody and the Habeas Corpus petitions will be listed as usual.
4. List of Fresh Cases will remain available on the Website of the High Court, to be taken up on day-to-day basis as per their seriatum. However, on a request/mention being made showing urgency on designated E-mail ID, status of case from Fresh Filed Case and/or Unlisted Case can be changed, subject to order of the Court concerned.
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7. Entry of Advocates whose cases are listed, will be allowed entry in Court Campus through E-pass. Only those Advocates shall be allowed entry in the Court Campus whose Cases are fixed on that particular date.
8. Wearing of Gown is exempted till further orders.
9. A separate counter of Computerized Copying Section, at Allahabad, shall be made operational near Gate No.3A/3B, facing road side.


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03.01.2022